

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 270 OF 2020

Dr Aquaviv Fernandes

..... Petitioner

V e r s u s

State of Goa & Ors.

..... Respondents

Ms. Barbara Andrade, Advocate holding for Mr. Nigel Da Costa Fraiss, Advocate for the Petitioner.

Mr. D. Pangam, Advocate General with Ms. Maria Correia, Additional Government Advocate for the Respondent no. 1.

Mr. Wilber Menezes, Advocate for the Respondent no.4.

Ms. Neha Shirodkar, Advocate for the Respondent no.5.

Mr. Raunaq Rao, Advocate for the Respondent no.6.

Mr. R. G. Ramani, Senior Advocate with Ms. S. Patil, Advocate for the Respondent no.7.

Coram :- M. S. SONAK &
M. S. JAWALKAR, JJ.

Date : 25th November, 2020

P.C.

1. Heard the learned Counsel for the parties.

2. Mr. R. G. Ramani, learned Senior Counsel appearing for the respondent no.7, states that for the present, the respondent no.7 will not file any reply but rely upon the replies filed by and on behalf of the remaining respondents.

3. Ms. Andrade, learned Counsel for the petitioner, seeks two weeks time to file affidavits in rejoinder.

4. Accordingly, time as prayed for is granted. Advance copies to be served upon the learned Counsel appearing for the respondents.

5. Stand over to 04.01.2021.

M. S. JAWALKAR, J.

M. S. SONAK, J.

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